



**The Champaner-Pavagadh Archaeological Park World Heritage Area
Management Authority (Repeal) Act, 2023**

Act No. 11 of 2023

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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV

Acts of Gujarat Legislature and Ordinances promulgated and Regulations
made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 25th September, 2023 is hereby published for general information.

K. M. LALA,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 11 OF 2023.

(First published, after having received the assent of the Governor, in the "*Gujarat Government Gazette*", on the 25th September, 2023).

AN ACT

to repeal the Champaner-Pavagadh Archaeological Park World Heritage Area Management Authority
Act, 2006.

It is hereby enacted in the Seventy-fourth Year of the Republic of India as follows: -

1. This Act may be called the Champaner-Pavagadh Archaeological Park World Heritage Area Management Authority (Repeal) Act, 2023. **Short title.**

**Repeal and
saving.**

2. (1) The Champaner-Pavagadh Archaeological Park World Heritage Area Management Authority Act, 2006 is hereby repealed. **Guj. 28 of 2006.**
- (2) Notwithstanding such repeal, the provisions of section 7 of the Gujarat General Clauses Act, 1904 shall apply in relation to the repeal of the Champaner-Pavagadh Archaeological Park World Heritage Area Management Authority Act, 2006 as if the Act had been an enactment within the meaning of the said section 7. **Bom. 1 of 1904.**
Guj. 28 of 2006.

